

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 54018 of 2014

[Arising out of Order-in-Appeal No. 58-59/CE/Appeal/DLH-IV/2014 dated 12.05.2014 passed by the Commissioner (Appeals), Central Excise, Faridabad]

Sundram Fasteners Limited

.....Appellant

Plot No. 60, Sector 11, Integrated Industrial Estate
Pantnagar, Rudrapur, Uttarakhand 263153

VERSUS

**Commissioner of Central Goods & Service
Tax, Faridabad**

.....Respondent

GST Bhawan, New CGO Complex,
NH IV, Faridabad, Haryana 121001

APPEARANCE:

None for the Appellant (Request for withdrawal of the appeal)

Shri Aneesh Dewan and Shri Yashpal Singh, Authorized Representatives
for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60364/2025

DATE OF HEARING: 05.03.2025

DATE OF DECISION: 05.03.2025

P. ANJANI KUMAR :

A letter dated 01.03.2025 has been received from the Authorized Signatory of the Appellant stating that the Appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form SVLDRS-4 on

payment of full and final settlement of dues. The Appellant has placed SVLDRS-1 and SVLDRS-4 on record. In view of the discharge certificate (Form SVLDRS-4), the present appeal is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)